

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram: Dr. Pramod Deo, Chairman
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Date of hearing: **28.2.2012**

Petition No.76/MP/2011

Subject: Petition for recovery of additional cost incurred consequent to pay revision of employees and Central Industrial Security Force (CISF) for Feroze Gandhi Unchahar Thermal Power Station, Stage II (420 MW) during the period 1.1.2006 to 31.3.2009.

Petitioner: NTPC Ltd.

Respondents: Uttar Pradesh Power Corporation Limited (UPPCL) and others

Parties present: Shri V.K.Padha, NTPC
Shri Ajay Dua, NTPC
Shri Navneet Goel, NTPC
Shri Rohit Chabra, NTPC
Shri Sameer Aggarwal, NTPC
Ms. Rakhi Dua, NTPC
Shri R.B.Sharma, Advocate, BRPL
Shri Sanjay Srivastav, BRPL
Shri Naveen Chandra, BRPL
Shri Padamjit Singh, PSPCL
Shri T.P.S.Bawa, PSPCL

Record of Proceedings

During the hearing, the representative of the petitioner submitted that the issues raised in this petition are identical to petitions filed by it claiming the same relief, wherein orders have been reserved by the Commission. Accordingly, the relief prayed for may be allowed in the instant case.

2. The learned counsel for the Respondent No.6, BRPL and the representative of the Respondent No.9, PSPCL submitted that the replies filed by them in the matter may be considered and the prayer in the petition be rejected.

3. The Commission after hearing the parties reserved its order in the petition.

By order of the Commission

Sd/-
(B.Sreekumar)
Deputy Chief (Legal)